

ITEM NO.27

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ATUL M. KURHEKAR

Criminal Appeal No(s). 1813/2022

RAM KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

Date : 24-03-2023 This appeal was called on for hearing today.

For Appellant(s)

Ms Rohini Prasad Tiwari, Adv.
Mr Ashok Kumar Tiwari, Adv.
Mr C.M.Patel, Adv.
Mr Shiv Ram Pandey, Adv.
Ms Sandhya Pandey, Adv.
Mr E.Krishna Perumal, Adv.
Mr. Anjani Kumar Mishra, AOR

For Respondent(s)

Ms. Ruchira Goel, AOR
Mr Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Sole respondent is duly represented. Ld. Counsel for the sole respondent has requested for copy of the petition. Ld. Counsel for the appellant to serve copy of the petition to the ld. Counsel for the sole respondent, if not served already.

Original records have been received from the High Court and Trial Court.

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Application for directions is defective and the same be processed as per rules.

Parties may file additional documents, if any.

Registry to process the matter for listing before the Hon'ble Court as per rules.

ATUL M. KURHEKAR
Registrar